Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 16 of 2011 I.A. No. 31 of 2011

Dated: 14th March, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Central Railway, Mumbai

....Appellant (s)

Versus

Maharashtra State Electricity Distribution Co. & Ors.

... Respondent (s)

Counsel for the Appellant (s):

Mr. Ashwani Bhardwaj

ORDER

At last, the learned counsel for the Appellant realizes that the Appeal as against the Order passed in review dated 28.10.2010 is not maintainable. He seeks permission of this Court to withdraw the Appeal.

Permission is granted and accordingly, the Appeal is dismissed as withdrawn.

(V. J. Talwar) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

TS/KS